

Vol. 253
No. 14



Wednesday,
10th March, 2021
19 Phalguna, 1942 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

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NEW DELHI

PRICE: ₹100.00

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RAJYA SABHA

Wednesday, the 10th March, 2021/19 Phalgun, 1942 (Saka)

The House met at eleven of the clock,

MR. CHAIRMAN *in the Chair.*

REFERENCE BY THE CHAIR

MR. CHAIRMAN: Hon. Members, as you are aware, this year, i.e., the year 2021, we shall be entering into the 75th year of our Independence. To mark this occasion, the Government of India has planned 'Azadi ka Amrit Mahotsav', from 12th March, 2021, which will continue till 15th August, 2023. The celebrations are to be dotted with several events, exhibitions, social media campaigns, virtual shows and site events across all the States and Union Territories of the country.

The Mahotsav will commence on 12th March, 2021 with the 'padh yatra' from Sabarmati to Dandi stretching over 24 days and culminating on 5th April, 2021, thus following the footsteps of Bapu, to commemorate the historic Dandi March undertaken by Bapu in 1930 during the aforesaid period.

The 75th year of our Independence indeed is a special occasion for all of us and citizens of our country and 'Azadi ka Amrit Mahotsav', will definitely add to the ethos, values and spirit of freedom we all cherish.

I urge upon the hon. Members to take part in the 'Mahotsav' in large numbers and in various capacities in their own respective areas and spread the values and ideals which our freedom fighters always stood for and helped our country gain freedom from the yoke of colonial rule.

Hon. Members, you have to bear with me as I have some cervical problem. ...*(Interruptions)*... Just wait for a minute, please. What is happening? The Chair is saying something, you must at least have some patience to hear, what the Chair is going to say and that too I am saying something personal. Otherwise, I will leave that thing and take up other things. I have slight cervical problem and the doctors have advised me that I should not bend and sit in a straight posture like this. Normally, मेरा posture थोड़ा डिफरेंट है और थोड़ा ऑड भी लगेगा, try to understand, this is the reason. That is why they are trying to adjust the Chair also, as to how to suit according to the posture suggested by the doctors. Now, Shri V. Muraleedharan to lay all the Papers listed from Serial No 1 to 12 in today's Revised List of Business.

PAPERS LAID ON THE TABLE

Notification of the Ministry of Social Justice and Empowerment

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, on behalf of Shri Thaawar Chand Gehlot, I lay on the Table under sub-section (3) of Section 22 of the Transgender Persons (Protection of Rights) Act, 2019, a copy (in English and Hindi) of the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment) Notification No. G.S.R. 592 (E), dated the 29th September, 2020, publishing the Transgender Persons (Protection of Rights) Rules, 2020.

[Placed in Library. See No. L.T. 3429/17/2021]

I. Notifications of the Ministry of Petroleum and Natural Gas

II. Reports and Accounts (2019-20) of the BLCL and BLIL, Kolkata and related papers.

III. Report and Account (2018-19) of IIFE, Visakhapatnam and related papers.

IV. Report and Account (2019-20) of SFPL, Noida, Uttar Pradesh and related papers.

V. Memorandum of Understanding (2020-21) between the Government of India and BLCL.

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Dharmendra Pradhan, I lay on the Table—

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Petroleum and Natural Gas, under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006:-

(1) F. No. PNGRB/COM/2-NGPL/Tariff (3)/2019 Vol-II, dated the 27th March, 2020, publishing the Petroleum and Natural Gas Regulatory Board (Determination of Natural Gas Pipeline Tariff) Amendment Regulations, 2020.

(2) F. No. PNGRB/M(C)/62/2020, dated the 1st July, 2020, publishing the Petroleum and Natural Gas Regulatory Board (Determination of Petroleum and Petroleum Products Pipeline Transportation Tariff) Third Amendment Regulations, 2020.

(3) F. No. PNGRB/Auth/1-CGD(06)/2020, dated the 1st July, 2020, publishing the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for City or Local Natural Gas Distribution Networks) Amendment Regulations, 2020.

(4) F. No. PNGRB/Admin/11-Misc(10)/2020, dated the 4th May, 2020, publishing the Petroleum and Natural Gas Regulatory Board (Meetings of the Board) Amendment Regulations, 2020.

(5) F. No. PNGRB/M(C)/62/2020, dated the 27th March, 2020, publishing the Petroleum and Natural Gas Regulatory Board (Determination of Petroleum and Petroleum Products Pipeline Transportation Tariff) Second Amendment Regulations, 2020.

(6) PNGRB/Com/2-NGPL Tariff (2)/2012, dated the 25th June, 2020, publishing the Petroleum and Natural Gas Regulatory Board (Imbalance Management Services) Amendment Regulations, 2020.

(7) F. No. PNGRB/Tech/2-T4SNGPL/(1)/2019, dated the 22nd July, 2020, publishing the Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for Natural Gas Pipelines) Amendment Regulations, 2020.

[Placed in Library. For (1) to (7) See No. L.T. 2999/17/2021]

(ii) A copy (in English and Hindi) of the Ministry of Petroleum and Natural Gas, Notification No. CA-31037/5/2019-CA/PNG, dated the 9th November, 2020, publishing the general information mentioned therein, under sub-section (2) of Section 45 of the Indian Institute of Petroleum and Energy Act, 2017.

[Placed in Library. See No. L.T. 3759/17/2021]

II. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

(i) (a) Annual Report and Accounts of the Balmer Lawrie and Co. Limited, Kolkata, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor

General of India thereon.

- (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 3758/17/2021]

- (ii) (a) Annual Report and Accounts of the Balmer Lawrie Investments Limited (BLIL), Kolkata, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 3757/17/2021]

III. A copy each (in English and Hindi) of the following papers, under Section 28 and sub-section 4 of Section 27 of the Indian Institute of Petroleum and Energy Act, 2017:—

- (a) Annual Report and Accounts of the Indian Institute of Petroleum and Energy (IPE), Visakhapatnam, Andhra Pradesh, for the year 2018-19, together with the Auditor's Report on the Accounts.

- (b) Statement by Government accepting the above Report.

- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 4275/17/2021]

IV. A copy each (in English and Hindi) of the following papers:—

- (a) Annual Report and Accounts of the Society for Petroleum Laboratory (SFPL), Noida, Uttar Pradesh, for the year 2019-20, together with the Auditor's Report thereon.

- (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 3833/17/2021]

V. Memorandum of Understanding between the Government of India (Ministry of Petroleum and Natural Gas) and M/s Balmer Lawrie & Co. Ltd., for the year 2020-21.

[Placed in Library. See No. L.T. 3755/17/2021]

Report and Accounts of the DTNBWED, Nagpur and related papers.

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Santosh Kumar Gangwar, I lay on the Table a copy each (in English and Hindi) of the following papers-

- (a) Sixtieth Annual Report and Accounts of the Dattopant Thengadi National Board for Workers Education and Development (*erstwhile* Central Board for Workers Education), Nagpur, for the year 2018-19, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Board.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 3442/17/2021]

- I. **Notifications of the Ministry of Housing and Urban Affairs**
- II. **Reports and Accounts (2019-20) of various Corporations and related papers.**
- III. **Report (2019-20) of DDA, New Delhi and related papers**
- IV. **Report and Accounts (2019-20) of APEDA, New Delhi and related papers**
- V. **Report and Accounts (2018-19) of EPCES, New Delhi and related papers**
- VI. **Report and Accounts (2019-20) of CEPCI, Kollam, Kerala and related papers**
- VII. **Memorandum of Understanding (2020-21) between the Government of India and HUDCO**

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Hardeep Singh Puri, I lay on the Table—

- I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Housing and Urban Affairs, issued under sub-section (3) of Section 1 of the Metro Railways (Construction of Works) Act, 1978 and sub-section (2) of Section 1 of the Metro Railways (Operation and Maintenance) Act, 2002:-

(1) S.O. 2818 (E), dated the 19th August, 2020, declaring that the provisions of the Metro Railways (Construction of Works) Act, 1978 and the Metro Railways (Operation and Maintenance) Act, 2002 shall apply to the Surat Urban Development Authority area in the State of Gujarat with effect from the date of publication of the Notification in the Official Gazette.

(2) S.O. 4683 (E), dated the 24th December, 2020, declaring that the

provisions of the Metro Railways (Construction of Works) Act, 1978 and the Metro Railways (Operation and Maintenance) Act, 2002, shall respectively extend to Bhopal Metropolitan Area and Indore Metropolitan Area in the State of Madhya Pradesh with effect from the date of publication of the Notification in the Official Gazette.

[Placed in Library. See No. L.T. 4683/17/2021]

(ii) A copy (in English and Hindi) of the Ministry of Housing and Urban Affairs, Notification No. S.O. 2819 (E), dated the 19th August, 2020, regarding altering of certain metro alignment in respect of Corridor 1 (Pimpri -Chinchwad to Swargate) of the Pune Metro Rail Corridors - Phase- 1 in the Schedule of the Metro Railways (Construction of Works) Act, 1978, as mentioned therein, issued under sub-section (3) of Section 1 of the said Act.

[Placed in Library. See No. L.T. 4276/17/2021]

(iii) A copy (in English and Hindi) of the Ministry of Housing and Urban Affairs, Notification No. G.S.R. 619 (E), dated the 8th October, 2020, publishing the Ladakh Real Estate (Regulation and Development) (General) Rules, 2020, under sub-section (1) of Section 86 of the Real Estate (Regulation and Development) Act, 2016.

[Placed in Library. See No. L.T. 3989/17/2021]

(iv) A copy each (in English and Hindi) of the following Notifications of the Ministry of Housing and Urban Affairs, issued under Article 309 of the Constitution of India:—

(1) G.S.R. 593 (E), dated the 29th September, 2020, publishing the Central Government General Pool Residential Accommodation (Amendment) Rules, 2020.

(2) G.S.R. 114 (E), dated the 17th February, 2021, publishing the Central Government General Pool Residential Accommodation (Amendment) Rules, 2021.

[Placed in Library. See No. L.T. 3991/17/2021]

(v) A copy (in English and Hindi) of the Ministry of Housing and Urban

Affairs, Notification No. G.S.R. 769 (E), dated the 17th December, 2020, publishing the Metro Railways General Rules, 2020, under Section 102 of the Metro Railways (Operation and Maintenance) Act, 2002.

[Placed in Library. See No. L.T. 3242/17/2021]

II. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

(i) (a) Fourteenth Annual Report and Accounts of the Bangalore Metro Rail Corporation Limited (BMRCL), Bengaluru, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T. 3245/17/2021]

(ii) (a) Fiftieth Annual Report and Accounts of the Housing and Urban Development Corporation Limited (HUDCO), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T. 3488/17/2021]

(iii) (a) Sixtieth Annual Report and Account of the NBCC (INDIA) LTD., New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts and comments of the Comptroller and Auditor General of

(b) India thereon.

Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T. 3979/17/2021]

(iv) (a) Thirty-seventh Annual Report and Accounts of the HSCC (India) Limited, NOIDA, Uttar Pradesh, [A subsidiary of NBCC (India) Limited], for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 3980/17/2021]

(v) (a) Fifty-sixth Annual Report and Accounts of the Hindustan Steelworks

Construction Limited (HSCL), Kolkata, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 3978/17/2021]

- (vi) (a) Annual Report and Accounts of the Delhi Metro Rail Corporation Limited (DMRC), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T. 3247/17/2021]

- (vii) (a) Annual Report and Accounts of the Maharashtra Metro Rail Corporation Limited, Nagpur, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T. 3248/17/2021]

- (viii) (a) Twelfth Annual Report and Accounts of the Mumbai Metro Rail Corporation Limited (MMRCL), Mumbai, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T. 3246/17/2021]

- (ix) (a) Sixty-second Annual Report and Accounts of the ECGC Ltd. (Formerly Export Credit Guarantee Corporation of India Limited), Mumbai, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T. 3825/17/2021]

III. A copy each (in English and Hindi) of the following papers, under Section 26 and sub-section (4) of Section 25 of the Delhi Development Act, 1957:—

- (a) Annual Report of the Delhi Development Authority (DDA), New Delhi, for the year 2019-20.
- (b) Review by Government on the working of the above Authority.

[Placed in Library. See No. L.T. 3972/17/2021]

IV. A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 21 and sub-section (4) of Section 18 of the Agricultural and Processed Food Products Export Development Authority Act, 1985:—

- (a) Annual Report and Accounts of the Agricultural and Processed Food Products Export Development Authority (APEDA), New Delhi, for the year 2019-20, and the Audit Report thereon.
- (b) Review by Government on the working of the above Authority.

[Placed in Library. See No. L.T. 3827/17/2021]

V. A copy each (in English and Hindi) of the following papers:—

- (i)(a) Sixteenth Annual Report and Accounts of the Export Promotion Council for EOUs and SEZs (EPCES), New Delhi, for the year 2018-19, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Council.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 3918/17/2021]

VI. (a) Sixty-fifth Annual Report and Accounts of the Cashew Export Promotion Council of India, (CEPCI), Kollam, Kerala, for the year 2019-20, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Council.

[Placed in Library. See No. L.T. 3826/17/2021]

VII. Memorandum of Understanding between the Government of India (Ministry of Housing and Urban Affairs) and the Housing and Urban Development Corporation Limited (HUDCO), for the year 2020-21.

[Placed in Library. See No. L.T. 3492/17/2021]

Reports and Accounts (2019-20) of various companies, institute and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Mansukh Mandaviya, I lay on the Table—

- I. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013 :-
- (i) (a) Thirty-ninth Annual Report and Accounts of the Bengal Chemicals and Pharmaceuticals Limited (BCPL), Kolkata, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 (b) Review by Government on the working of the above Company.
 [Placed in Library. See No. L.T. 3779/17/2021]
- (ii) (a) Sixty-sixth Annual Report and Accounts of the Hindustan Antibiotics Limited (HAL), Pune, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 (b) Review by Government on the working of the above Company.
 [Placed in Library. See No. L.T. 3780/17/2021]
- (iii) (a) Thirty-ninth Annual Report and Accounts of the Karnataka Antibiotics and Pharmaceuticals Limited (KAPL), Bengaluru, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 (b) Review by Government on the working of the above Company.
 [Placed in Library. See No. L.T. 3781/17/2021]
- (iv) A copy each (in English and Hindi) of the following papers:—
 (a) Twenty-ninth Annual Report and Accounts of the Institute of Pesticide Formulation Technology (IPFT), Gurugram, for the year 2019-20, together with the Auditor's Report on the Accounts.
 (b) Review by Government on the working of the above Institute.
 (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
 [Placed in Library. See No. L.T. 3782/17/2021]

I. Report and Accounts (2019-20) of ALIMCO, Kanpur and related papers

II. Reports and Accounts (2018-19) of various corporation, Institutes, centre and councils and related papers

III. Reports and Accounts (2019-20) of various association, council, organisation and Societies and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Krishan Pal, I lay on the Table—

I. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (a) Forty-seventh Annual Report and Accounts of the Artificial Limbs Manufacturing Corporation of India (ALIMCO), Kanpur, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T. 3796/17/2021]

II. (A) (a) Twenty-second Annual Report and Accounts of the National Handicapped Finance and Development Corporation (NHFDC), Faridabad, for the year 2018-19, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T. 3795/17/2021]

(c) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (ii) (a) above.

(B) A copy each (in English and Hindi) of the following papers:—

(i) (a) Annual Report and Accounts of the National Institute for Locomotor Disabilities (Divyangjan), [formerly National Institute for Orthopaedically Handicapped (NIOH),] Kolkata, for the year 2018-19, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 3093/17/2021]

(ii) (a) Annual Report and Accounts of the Swami Vivekanand National Institute of Rehabilitation Training and Research (SVNIRTAR), Cuttack, Odisha, for the year 2018-19, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 3094/17/2021]

(iii) (a) Annual Report and Accounts of the Pt. Deendayal Upadhyaya National Institute for Persons with Physical Disabilities (Divyangjan), New Delhi, for the year 2018-19, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 3091/17/2021]

(iv) (a) Annual Report and Accounts of the Indian Sign Language Research and Training Centre (ISLRTC), New Delhi, for the year 2018-19, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 3092/17/2021]

(v) (a) Annual Report and Accounts of the National Institute for the Empowerment of Persons with Visual Disabilities (Divyangjan) (NIEPVD), Dehradun, for the year 2018-19, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 3096/17/2021]

(vi) (a) Thirty-fifth Annual Report and Accounts of the National Institute for the Empowerment of Persons with Intellectual Disabilities (Divyangjan) (NIEPID)], Secunderabad, Telengana, for the year 2018-19, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 3090/17/2021]

(vii)(a) Annual Report and Accounts of the Ali Yavar Jung National Institute of Speech and Hearing Disabilities (Divyangjan), Mumbai, for the year 2018-19, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 3089/17/2021]

(viii) (a) Annual Report and Accounts of the National Institute for Empowerment of Persons with Multiple Disabilities (Divyangjan) (NIEPMD), Chennai, for the year 2018-19, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 3088/17/2021]

(ix) (a) Thirty-second Annual Report and Accounts of the Rehabilitation Council of India (RCI), New Delhi, for the year 2018-19, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Council.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 3095/17/2021]

(x) (a) Annual Report and Accounts of the Handicapped Development Council, Agra, Uttar Pradesh, for the year 2018-19, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Council.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 3793/17/2021]

III. (i) (a) Annual Report and Accounts of the Ashray, Akruti, Hyderabad, Telangana, for the year 2019-20, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Association.

[Placed in Library. See No. L.T. 3800/17/2021]

- (ii) (a) Annual Report and Accounts of the Council for Development of Poor and Labourers (CDPL), Lilong, Imphal, for the year 2019-20, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Council.
[Placed in Library. See No. L.T. 3794/17/2021]
- (iii) (a) Annual Report and Accounts of the Santhivardhana Ministries, East Godavari, Andhra Pradesh, for the year 2019-20, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Organisation.
[Placed in Library. See No. L.T. 3797/17/2021]
- (iv) (a) Annual Report and Accounts of the Sneha Society for Rural Reconstruction, Nizamabad, Telangana, for the year 2019-20, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Society.
[Placed in Library. See No. L.T. 3799/17/2021]
- (v) (a) Annual Report and Accounts of the Pragathi Charities, Nellore, Andhra Pradesh, for the year 2019-20, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Society.
[Placed in Library. See No. L.T. 3798/17/2021]
- (vi) (a) Annual Report and Accounts of the Narayan Seva Sansthan, Udaipur, Rajasthan, for the year 2019-20, together with the Auditor's Report on the Accounts.
(b) Review by Government on the working of the above Sansthan.
[Placed in Library. See No. L.T. 3801/17/2021]

Report and Accounts (2019-20) of BIS, New Delhi and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Danve Raosaheb Dadarao, I lay on the Table a copy each (in English and Hindi) of the following papers, under Section 23 of the Bureau of Indian Standards Act, 2016:—

- (a) Annual Report and Accounts of the Bureau of Indian Standards, (BIS),

New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Bureau.

(c) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1)(a) above.

[Placed in Library. See No. L.T. 3802/17/2021]

I. Notifications of the Ministry of Home Affairs

II. Accounts (2019-20) of NHRC, New Delhi and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri G. Kishan Reddy, I lay on the Table—

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs, under sub-section (5) of Section 35 of the Unlawful Activities (Prevention) Act, 1967:-

(1) S.O. 2164 (E), dated the 1st July, 2020, inserting the name of Wadhawa Singh Babbar @ Chacha @ Babbar in the Fourth Schedule to the said Act, at serial number 5 therein.

(2) S.O. 2165 (E), dated the 1st July, 2020, inserting the name of Lakhbir Singh @ Rode in the Fourth Schedule to the said Act, at serial number 6 therein.

(3) S.O. 2166 (E), dated the 1st July, 2020, inserting the name of Ranjeet Singh @ Neeta in the Fourth Schedule to the said Act, at serial number 7 therein.

(4) S.O. 2167 (E), dated the 1st July, 2020, inserting the name of Paramjit Singh @ Panjwar in the Fourth Schedule to the said Act, at serial number 8 therein.

(5) S.O. 2168 (E), dated the 1st July, 2020, inserting the name of Bhupinder Singh Bhinda in the Fourth Schedule to the said Act, at serial number 9 therein.

(6) S.O. 2169 (E), dated the 1st July, 2020, inserting the name of Gurmeet Singh Bagga in the Fourth Schedule to the said Act, at serial number 10 therein.

(7) S.O. 2170 (E), dated the 1st July, 2020, inserting the name of Gurpatwant Singh Pannun in the Fourth Schedule to the said Act, at serial number 11 therein.

(8) S.O. 2171 (E), dated the 1st July, 2020, inserting the name of Hardeep Singh Nijjar in the Fourth Schedule to the said Act, at serial number 12 therein.

(9) S.O. 2172 (E), dated the 1st July, 2020, inserting the name of Paramjit Singh @ Pamma in the Fourth Schedule to the said Act, at serial number 13 therein.

[Placed in Library. For (1) to (9) See No. L.T. 4276/17/2021]

(10) S.O. 3816 (E), dated the 27th October, 2020, inserting the name of Sajid Mir @ Sajid Majeed @ Ibrahim Shah @ Wasi @ Khalid @ Muhammad Waseem in the Fourth Schedule to the said Act, at serial number 14 therein.

(11) S.O. 3817 (E), dated the 27th October, 2020, inserting the name of Yusuf Muzammil @ Ahmad Bhai @ Yousuf Muzammil Butt @ Hurreira Bhai in the Fourth Schedule to the said Act, at serial number 15 therein.

(12) S.O. 3818 (E), dated the 27th October, 2020, inserting the name of Abdur Rehman Makki @ Abdul Rehman Makki in the Fourth Schedule to the said Act, at serial number 16 therein.

(13) S.O. 3819 (E), dated the 27th October, 2020, inserting the name of Shahid Mehmood @ Shahid Mehmood Rehmatullah in the Fourth Schedule to the said Act, at serial number 17 therein.

(14) S.O. 3820 (E), dated the 27th October, 2020, inserting the name of Farhatullah Ghorri @ Abu Sufiyan @ Sardar Saham @ Faru in the Fourth Schedule to the said Act, at serial number 18 therein.

(15) S.O. 3821 (E), dated the 27th October, 2020, inserting the name of Abdul Rauf Asghar @ Mufti @ Mufti Asghar @ Saad baba @ Maulana Mufti Rauf Asghar in the Fourth Schedule to the said Act, at serial number 19 therein.

(16) S.O. 3822 (E), dated the 27th October, 2020, inserting the name of Ibrahim Athar @ Ahmed Ali Mohd. Ali Shaikh @ Javed Amjad Siddiqui @ A.A. Shaikh @ Chief in the Fourth Schedule to the said Act, at serial number 20 therein.

(17) S.O. 3823 (E), dated the 27th October, 2020, inserting the name of Yusuf Azhar @ Azhar Yusuf @ Mohd. Salim in the Fourth Schedule to the said Act, at serial number 21 therein.

(18) S.O. 3824 (E), dated the 27th October, 2020, inserting the name of Shahid Latif @ Chota Shahid Bhai @ Noor Al Din in the Fourth Schedule to the said Act, at serial number 22 therein.

(19) S.O. 3825 (E), dated the 27th October, 2020, inserting the name of Syed Mohammad Yusuf Shah @ Syed Salahudeen @ Peer Sahab @ Buzurg in the Fourth Schedule to the said Act, at serial number 23 therein.

(20) S.O. 3826 (E), dated the 27th October, 2020, inserting the name of Ghulam Nabi Khan @ Amir Khan @ Saifullah Khalid @ Khalid Saifullah @ Jawaad @ Daand in the Fourth Schedule to the said Act, at serial number 24 therein.

(21) S.O. 3827 (E), dated the 27th October, 2020, inserting the name of Zaffar Hussain Bhat @ Khursheed @ Mohd. Zafar Khan @ Moulvi @ Khursheed Ibrahim in the Fourth Schedule to the said Act, at serial number 25 therein.

(22) S.O. 3828 (E), dated the 27th October, 2020, inserting the name of Riyaz Ismail Shahbandri @ Shah Riyaz Ahmed @ Riyaz Bhatkal @ Md. Riyaz @ Ahmed Bhai @ Rasool Khan @ Roshan Khan @ Aziz in the Fourth Schedule to the said Act, at serial number 26 therein.

(23) S.O. 3829 (E), dated the 27th October, 2020, inserting the name of Md. Iqbal @ Shabandri Mohammed Iqbal @ Iqbal Bhatkal in the Fourth Schedule to the said Act, at serial number 27 therein.

(24) S.O. 3830 (E), dated the 27th October, 2020, inserting the name of Shaikh Shakeel @ Chhota Shakeel in the Fourth Schedule to the said Act, at serial number 28 therein.

(25) S.O. 3831 (E), dated the 27th October, 2020, inserting the name of Mohammad Anis in the Fourth Schedule to the said Act, at serial number 29 therein.

(26) S.O. 3832 (E), dated the 27th October, 2020, inserting the name of Ibrahim Abdul Razak Memon @Mustaq @ Tiger Memon in the Fourth Schedule to the said Act, at serial number 30 therein.

(27) S.O. 3833 (E), dated the 27th October, 2020, inserting the name of Javed Chikna @ Javed Dawood Tailor in the Fourth Schedule to the said Act, at serial number 31 therein.

[Placed in Library. For (10) to (27) See No. L.T. 3100/17/2021]

(ii) A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. 3/132/FD/DMN/2020/E-156562 dated the 30th June, 2020, notifying the restoration of tax rate as prescribed under the Fourth Schedule to the Dadra and Nagar Haveli and Daman and Diu Value Added Tax Regulation, 2005 (No. 2 of 2005), under sub-section (3) of the Section 4 of the said Regulation.

[Placed in Library. See No. L.T. 4277/17/2021]

(iii) A copy of the Ministry of Home Affairs Notification No. G.S.R. 776 (E), dated the 15th December, 2020, publishing the Private Security Agencies Central Model Rules, 2020, under Section 24 of the Private Security Agencies (Regulation) Act, 2005.

[Placed in Library. See No. L.T. 3099/17/2021]

II. A copy each (in English and Hindi) of the following papers:—

- (a) Annual Accounts of the National Human Rights Commission (NHRC), New Delhi, for the year 2019-20, and the Audit Report thereon, under sub-section (4) of Section 34 of the Protection of Human Rights Act, 1993.
- (b) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 3804/17/2021]

Report and Accounts (2019-20) of the NCCD, New Delhi and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Parshottam Rupala, I lay on the

Table, a copy each (in English and Hindi) of the following papers:—

(a) Annual Report and Accounts of the National Centre for Cold-chain Development, New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L.T. 3805/17/2021]

Report and Accounts (2019-20) of the NSKFDC, New Delhi and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Ramdas Athawale, I lay on the Table, under sub-section (1) (b) of Section 394 of the Companies Act, 2013, a copy each (in English and Hindi) of the following papers:—

(a) Twenty-third Annual Report and Accounts of the National Safai Karamcharis Finance and Development Corporation (NSKFDC), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T. 3807/17/2021]

Notifications of the Ministry of Home Affairs

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Nityanand Rai, I lay on the Table—

(i) A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. G.S.R. 82, dated May 31 – June 6, 2020 (Weekly Gazette), publishing the Central Reserve Police Force, Assistant Commandant (Official Language), Group 'A' Post, Recruitment (Amendment) Rules, 2020, under sub-section (3) of Section 18 of the Central Reserve Police Force Act, 1949.

[Placed in Library. See No. L.T. 3116/17/2021]

(ii) A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. G.S.R. 141, dated October 4-October 10, 2020 (Weekly Gazette), publishing the Ministry of Home Affairs, National Fire Service College, Nagpur, Assistant, (Group B) Recruitment Rules, 2020, issued under Article 309 of the Constitution.

[Placed in Library. See No. L.T. 3117/17/2021]

(iii) A copy of the Ministry of Home Affairs Notification No. G.S.R. 38 (E), dated the 22nd January, 2021, publishing the Central Industrial Security Force, Group 'A' and 'B' Civilian Gazetted Posts, Recruitment Rules, 2021, under sub-section (3) of Section 22 of the Central Industrial Security Force Act, 1968.

[Placed in Library. See No. L.T. 3808/17/2021]

Report and Accounts (2019-20) of the NAAS, New Delhi and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Kailash Choudhary, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- (a) Annual Reports and Accounts of the National Academy of Agricultural Sciences (NAAS), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Academy.
- (c) Statement showing reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 3809/17/2021]

**REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING
COMMITTEE ON INFORMATION TECHNOLOGY**

DR. ANIL AGRAWAL (Uttar Pradesh): Sir, I lay on the Table a copy each (in English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on Information Technology:-

- (i) Twenty-second Report on the Demands for Grants (2021-22) of the Ministry of Communications (Department of Posts);
 - (ii) Twenty-third Report on the Demands for Grants (2021-22) of the Ministry of Communications (Department of Telecommunications);
 - (iii) Twenty-fourth Report on the Demands for Grants (2021-22) of the Ministry of Electronics and Information Technology; and
 - (iv) Twenty-fifth Report on the Demands for Grants (2021-22) of the Ministry of Information and Broadcasting.
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**REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING
COMMITTEE ON PETROLEUM AND NATURAL GAS**

SHRI NARAIN DASS GUPTA (National Capital Territory of Delhi): Sir, I lay on the Table a copy each (in English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on Petroleum and Natural Gas:-

- (i) Fifth Report on the Demands for Grants (2021-22) of the Ministry of Petroleum and Natural Gas; and
- (ii) Sixth Report on 'Review of Progress in Production of Non-Conventional Fuels with Specific Reference to Bio-Fuels'.

MOTION FOR ELECTION TO THE COMMITTEE ON PUBLIC ACCOUNTS

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, I move the following Motion:-

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven Members from Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the term beginning on the 1st May, 2021 and ending on the 30th April, 2022, and do proceed to elect, in such manner as the Chairman may direct, seven Members from amongst the Members of the House to serve on the said Committee."

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE COMMITTEE ON PUBLIC UNDERTAKINGS

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, I move the following Motion:-

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven Members from Rajya Sabha to associate with the Committee on Public Undertakings of the Lok Sabha for the term beginning on the 1st May, 2021 and ending on the 30th April, 2022, and do proceed to elect, in such manner as the Chairman may direct, seven Members from amongst the Members of the House to serve on the said Committee."

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE COMMITTEE ON WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, I move the following Motion:-

"That this House resolves that the Rajya Sabha do join the Committee of both the Houses on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st May, 2021 and ending on the 30th April, 2022, and do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, ten Members from amongst the Members of the House to serve on the said Committee."

The question was put and the motion was adopted.

STATEMENT REGARDING GOVERNMENT BUSINESS

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, with your permission, I rise to announce that Government Business for the week commencing Monday, the 15th of March, 2021, will consist of:-

1. Consideration of any items of Government Business carried over from today's order paper: - *[it contains (i) Statutory Resolution seeking disapproval of the*

Arbitration and Conciliation (Amendment) Ordinance, 2020 (No. 14 of 2020) promulgated by the President of India on 4th November, 2020 and consideration and passing of the Arbitration and Conciliation (Amendment) Bill, 2021 as passed by Lok Sabha. (ii) Discussion on the working of the Ministry of Jal Shakti. (iii) Discussion on the working of the Ministry of Railways. (iv) Consideration and passing of The National Institutes of Food Technology Entrepreneurship and Management Bill, 2019.]

2. Discussion on the working of the following Ministries :-

- (i) Tourism;
- (ii) Food Processing Industries;
- (iii) Agriculture and Farmers Welfare and Rural Development; **(both to be discussed together)** and
- (iv) Tribal Affairs.

3. Consideration and return of the Appropriation Bills relating to following Demands, after they are passed by Lok Sabha: -

- (i) Demands for Grants for 2021-22; and
- (ii) Supplementary Demands for Grants for 2020-21. **(both may be discussed together)**

4. Consideration and passing of the Medical Termination of Pregnancy (Amendment) Bill, 2020 as passed by Lok Sabha.

MATTER RAISED WITH PERMISSION

MR. CHAIRMAN: Hon. Members, first of all, what I have approved, agreed, they have to be taken up. For Zero Hour, there are 18 notices by various Members of the House. All are important. Shri Harnath Singh Yadav. I am saying that I have approved these first and then I will come to that and we will dispose it of.

Need for conservation of mother tongue/native languages

श्री हरनाथ सिंह यादव (उत्तर प्रदेश): माननीय सभापति महोदय, अभी 21 फरवरी को मातृभाषाओं के संवर्द्धन और संरक्षण करने के संबंध में देश के प्रतिष्ठित समाचार पत्रों में आपका

अत्यंत प्रेरणादायी और जमीनी सत्यता से जुड़ा आलेख पढ़ा, जिसका देश भर में स्वागत किया गया।...(व्यवधान)...

श्री सभापति : दीपेन्द्र जी, कृपया आप बैठिए। The notice given says 'after Zero Hour'. Do you not want Zero Hour to be taken up? ...(*Interruptions*)...

श्री हरनाथ सिंह यादव : मैं इसके लिए देश के समस्त मातृभाषा प्रेमियों की ओर से आपका अभिनन्दन करता हूँ।...(व्यवधान)...

MR. CHAIRMAN: Do you want discussion or disruption? ...(*Interruptions*)...

SHRI JAIRAM RAMESH(Karnataka): Sir, we do need discussion.

MR. CHAIRMAN: Then please sit down. प्लीज़ बैठ जाइए।...(व्यवधान)...

श्री हरनाथ सिंह यादव : महोदय, मैं इससे पूर्व 16 फरवरी को हम सांसदों को लिखे पत्र के कुछ वाक्य उद्धृत करना चाहूँगा।...(व्यवधान)...

MR. CHAIRMAN: I am going to come to that. ...(*Interruptions*)... You can't dictate terms to me. ...(*Interruptions*)...

श्री हरनाथ सिंह यादव : मान्यवर, आपने लिखा, "हम अपनी मातृभाषा को हीन भावना से देखते हैं और अंग्रेजी प्रवीणता की सतही बौद्धिकता ओढ़े रहते हैं।" ...(*व्यवधान*)...

MR. CHAIRMAN: Please ask all of them to sit down first. ...(*Interruptions*)... The Leader of the Opposition should ask them to sit down first. You can't disrupt then.

श्री हरनाथ सिंह यादव : और "किसी भाषा के लुप्त होने से उनके साथ हमारी समृद्ध विरासत भी खो जाती है। यह बहुत बड़ी हानि है, जिसे हम बरदाश्त नहीं कर सकते।" ...(*व्यवधान*)...

SHRI JAIRAM RAMESH: Sir, he has given notice under Rule 267.

श्री सभापति : इनका आधा हो गया है, पूरा होने के बाद मैं इस पर आता हूँ।...(व्यवधान)...

श्री हरनाथ सिंह यादव : महोदय, सभी देश अपनी भाषाओं के सम्मान और समृद्धि के लिए सजग हैं, परंतु भारत इसका अपवाद है।...(व्यवधान)... हिन्दी तथा हमारी सभी भाषाएं भारत के मन का संगीत हैं और भारत के जन-जन के हृदय की धड़कन हैं।...(व्यवधान)...

श्री सभापति : हरनाथ जी, आपका हो गया।

श्री हरनाथ सिंह यादव : मान्यवर, राजभाषा समिति के 8वें खंड की सिफारिश संख्या 5 को मान्यवर राष्ट्रपति जी ने स्वीकृत कर आदेशित किया है कि सर्वोच्च राजकीय पदों पर बैठे सभी, विशेषकर जिन्हें हिन्दी बोलनी और पढ़नी आती है, वे अपने भाषण और वक्तव्य हिन्दी में ही दें और पढ़ें। इस श्रेणी में राष्ट्रपति सहित सभी मंत्री भी आते हैं।...(व्यवधान)...

DR. SASMIT PATRA (Odisha): Sir, I associate myself with the issue raised by the hon. Member.

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश): महोदय, मैं स्वयं को इस विषय से संबद्ध करता हूँ।

डा. अमर पटनायक (ओडिशा): महोदय, मैं भी स्वयं को इस विषय से संबद्ध करता हूँ।

श्री जी.वी.एल. नरसिंहा राव (उत्तर प्रदेश): महोदय, मैं भी स्वयं को इस विषय से संबद्ध करता हूँ।

श्री हर्षवर्धन सिंह डुंगरपुर (राजस्थान): महोदय, मैं भी स्वयं को इस विषय से संबद्ध करता हूँ।

श्रीमती गीता उर्फ चंद्रप्रभा (उत्तर प्रदेश): महोदय, मैं भी स्वयं को इस विषय से संबद्ध करती हूँ।

श्रीमती कान्ता कर्दम (उत्तर प्रदेश): महोदय, मैं भी स्वयं को इस विषय से संबद्ध करती हूँ।

MR. CHAIRMAN: I have allowed the Leader of the Opposition provided you all sit down and be quiet.

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): Sir, notice under Rule 267 is already given by four of our young leaders on the problems faced by the farmers arising out of the three laws passed in this House. The farmers of Punjab, Haryana, Western Uttar Pradesh and throughout...

MR. CHAIRMAN: No details, please.

SHRI MALLIKARJUN KHARGE: The people throughout the country may not be visible here.

MR. CHAIRMAN: We are not discussing the issue.

SHRI MALLIKARJUN KHARGE: Sir, I am requesting you to allow discussion under Rule 267 so that we can discuss it thoroughly. Let the Government take whatever decision it wants. Till then, it would not be fair to proceed further. So, I request you to suspend all the Business and take this up first.

श्री सभापति : प्लीज़ बैठिए। The Leader of the House and the Leader of the Opposition, both are important that way. ...*(Interruptions)*... Hon. Members, we are not having a discussion. He raised an issue and I have to give a response to that. There is no need to reply. ...*(Interruptions)*... Please don't give comments like this. आराम से बैठ कर comment करते रहे, तो इसका क्या मतलब है? वह आराम कैसे होता है? क्या वह आराम है? I have received notice under Rule 267. I have gone through it. Shri Deepender Hooda, Prof. Manoj Kumar Jha, Shri Tiruchi Siva and Shri Rajiv Satav, and also Shri Pratap Singh Bajwa have given notice about the farmers' issue. ...*(Interruptions)*... Whatever notice is given, I am talking about it. That notice is about the farmers' issue and the need to discuss it and to suspend the other Business of the House. Subsequently, Shri Ashok Siddharth has given notice on the issue of petroleum prices and price rise. We have already disposed of that issue yesterday. About these four notices, I would like to inform the House that this House, in the first part of the Session itself, has discussed the farmers' issue and their agitation. We have taken it up. ...*(Interruptions)*... I am not going to allow. I have disallowed the notices. Mr. Sanjay Singh, please go to your seat. You go to your seats. यह रिकॉर्ड में नहीं जाएगा। ...*(व्यवधान)*... यह रिकॉर्ड में नहीं जाएगा। ...*(व्यवधान)*... Don't you want discussion? ...*(Interruptions)*... You have discussion on the Working of the Ministry of Agriculture and Farmers Welfare, the Ministry of Rural Development and the Ministry of Food Processing. ...*(Interruptions)*... They are all listed for discussion. ...*(Interruptions)*...

SHRI JAIRAM RAMESH: *

SHRI DEEPENDER SINGH HOODA: *

MR. CHAIRMAN: And, four hours each have been given to discuss these Ministries. ...*(Interruptions)*... Are you not interested in discussion? ...*(Interruptions)*... I am

* Not recorded

allowing discussion on farmers' issues. ...(*Interruptions*)... It has been decided in the BAC Meeting that we will be discussing the issues relating to farmers. ...(*Interruptions*)... Also, 12 hours — 4+4+4=12 hours — have been given for Appropriation Bills and the Finance Bill, 2021, where you can raise all these issues. ...(*Interruptions*)...

श्री संजय सिंह : *

श्री दिग्विजय सिंह : *

MR. CHAIRMAN: If you are really interested in discussion, please follow the discussion route. ...(*Interruptions*)... If you want only disruption, I leave it to you. ...(*Interruptions*)... This is not the way. ...(*Interruptions*)... This is not the way. This is not going to help you. ...(*Interruptions*)... This is not going to help the Rajya Sabha. This is not going to help the country either. ...(*Interruptions*)... मैं सबसे विनती करूँगा कि कृपया जाकर अपनी सीट पर बैठिए। ...(**व्यवधान**)... यह कोई पद्धति नहीं है। ...(**व्यवधान**)... यह पद्धति नहीं है। ...(**व्यवधान**)... कानून को वापस लेना है, तो उसका एक तरीका है। ...(**व्यवधान**)... यह आपको मालूम है। ...(**व्यवधान**)... If you have the numbers, you can prevail upon the Government. ...(*Interruptions*)... If there are no numbers and if you want to disrupt the House, it is not fair. ...(*Interruptions*)... So, I once again appeal to all of you to please go to your seats. ...(*Interruptions*)... You are not doing any justice to the farmers' cause. ...(*Interruptions*)... There are eighteen Members whose Zero Hour submissions, which are very important, have been admitted by me. ...(*Interruptions*)... They are eager, including Members from this side. ...(*Interruptions*)... They wanted to raise issues. ...(*Interruptions*)... If you don't want discussion and if you continue with disruption, I leave it to you. ...(*Interruptions*)... The House is adjourned to meet at 12 noon.

The House then adjourned at seventeen minutes past eleven of the clock.

The House reassembled at twelve of the clock,

MR. DEPUTY CHAIRMAN *in the Chair.*

ORAL ANSWERS TO QUESTIONS

MR. DEPUTY CHAIRMAN: Question No. 166, Shri K.T.S. Tulsi -- Hon. Member not present.

*166. [*The Questioner was absent.*]

Women and children employed in beedi making

*166. SHRI K.T.S. TULSI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the total number of women and children employed in beedi making, State-wise; and

(b) the total amount of wages paid to them, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) and (b) A statement is laid on the Table of the House.

Statement

(a) Reply is attached at Annexure — I.

(b) Wages paid to Beedi workers comes under the jurisdiction of State/UT Governments. Wages paid to beedi workers are in piece rate (per 1000 beedi making/rolling). Region wise details are attached at Annexure - II.

Annexure-I

SL.No.	Region	Total number of women employed in beedi making
1	Allahabad	320514
2	Ahmedabad	6074
3	Ajmer	3574
4	Bangalore	213165
5	Bhubaneswar	179400
6	Chandigarh	0
7	Dehradun	0

8	Hyderabad	408755
9	Jabalpur	149949
10	Nagpur	102810
11	Ranchi	97972
12	Patna	206510
13	Raipur	3188
14	Kolkata	1441173
15	Guwahati	18519
16	Tirunelveli	449849
17	Cannanore	24210
	Total	3625662

Total Number of Registered Beedi Workers in the country are 49,82,294 as on date.

No Children have been engaged in Beedi making.

Annexure-II

SL. No.	Region	Rate (per 1000 beedi making/rolling) in Rs.
1	Allahabad	111.32
2	Ahmedabad	232.3
3	Ajmer	145.57
4	Bangalore	245.68
5	Bhubaneswar	175.77
6	Chandigarh	*
7	Dehradun	*
8	Hyderabad	199.52
9	Jabalpur	106.58
10	Nagpur	60 to 250 **
11	Ranchi	274.81
12	Patna	283
13	Raipur	121.92
14	Kolkata	233.34 to 251.58
15	Guwahati	Tripura = 105 Assam = 127
16	Tirunelveli	111.05
17	Cannanore	333

* there is no beedi worker in the region.

** Different rates for different Districts.

MR. DEPUTY CHAIRMAN: माननीय चेयरमैन साहब ने already नियम 267 के बारे में स्थिति स्पष्ट कर दी है। ...**(व्यवधान)**... आप जानते हैं कि वह reopen नहीं हो सकता। ...**(व्यवधान)**... आप लोग kindly अपनी सीट पर रहें। ...**(व्यवधान)**...

श्री भूपेन्द्र यादव: सर, मेरा एक प्वाइंट ऑफ ऑर्डर है। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Hon'ble Minister, please lay it. ...*(Interruptions)*... Please lay it. ...*(Interruptions)*...

श्री संतोष कुमार गंगवार: सर, ...**(व्यवधान)**... इसमें शामिल किया गया है।...**(व्यवधान)**... हमारे प्रावधानों के अनुसार, ...**(व्यवधान)**... 18 वर्ष तक के बच्चों को...**(व्यवधान)**...

श्री उपसभापति: कोई और चीज़ रिकॉर्ड पर नहीं जा रही है। ...**(व्यवधान)**... माननीय मंत्री जी, इसको lay करना है। ...**(व्यवधान)**...

श्री संतोष कुमार गंगवार : ठीक है, सर। ...**(व्यवधान)**...

श्री उपसभापति : श्री सुभाष चन्द्र बोस जी -- hon. Member not present. ...*(Interruptions)*... Next, Dr. M. Thambidurai. ...*(Interruptions)*...

DR. M. THAMBIDURAI: Thank you very much, Sir, for allowing me to put my supplementary question. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please put your question. ...*(Interruptions)*...

DR. M. THAMBIDURAI: Sir, Vaniyambadi and Ongur are the main centres in Tamil Nadu.

MR. DEPUTY CHAIRMAN: The question is about *beedi**(Interruptions)*...

DR. M. THAMBIDURAI: Sir, a lot of people are engaged in *beedi* manufacturing. ...*(Interruptions)*... They are very poor people. Their health condition is very poor. ...*(Interruptions)*... Through you, Sir, I would like to know from the hon. Minister what assistance they are going to provide to the labourers engaged in *beedi* manufacturing in Vaniyambadi and Ongur areas in order to save their lives. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Thambiduraiji, please be brief. ...(*Interruptions*)...

DR. M. THAMBIDURAI: What necessary measures are being taken in this regard?
...(*Interruptions*)...

श्री संतोष कुमार गंगवार : सर, ...(व्यवधान)...

श्री उपसभापति : माइक ऑन नहीं है। ...(व्यवधान)... माननीय मंत्री जी का माइक काम नहीं कर रहा है।...(व्यवधान)...

श्री संतोष कुमार गंगवार: सर, सरकार के द्वारा इस विषय को गंभीरता से लिया गया है और बीड़ी में बच्चों का कहीं जुड़ाव नहीं होता है। ...(व्यवधान)... बीड़ी को बनाने की प्रक्रिया खतरनाक होती है और इसके हिसाब से 18 वर्ष तक की आयु के सारे बच्चे इसमें प्रतिबंधित हैं। ...(व्यवधान)... हमने सीधे डीएम को इसका जिम्मेदार ठहराया है। ...(व्यवधान)... एक 'PENCIL' पोर्टल के माध्यम से इसमें शिकायत की जा सकती है और उस पर डीएम कार्रवाई भी करता है।
...(व्यवधान)...

Implementation of PM-SYM Yojana

*167. SHRI KAMAKHYA PRASAD TASA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the status of implementation of the Pradhan Mantri Shram Yogi Maan-dhan (PM-SYM) Yojana;
- (b) the number of people currently enrolled in the scheme, State-wise; and
- (c) the details of institutions tasked with the management of the funds?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR):

- (a) to (c) A statement is laid on the Table of the House.

Statement

(a) to (c) In order to provide old age protection to unorganised sector workers, in March, 2019, the Government of India has launched a flagship scheme namely

Pradhan Mantri Shram Yogi Man DhanYojana (PM-SYM) to provide monthly minimum assured pension of Rs.3000/- after attaining the age of 60 years. This is a voluntary and contributory pension scheme. The workers in the age group of 18-40 years whose monthly income is Rs.15000/- or less and not a member of EPFO/ESIC/NPS can join the scheme. Under the scheme, 50% monthly contribution is payable by the beneficiary and equal matching contribution is paid by the Central Government. Enrolment to the Scheme is done through the Common Service Centres. In addition eligible persons can also self-enroll throughvisiting the portal www.maandhan.in. As on 04.03.2021, over 44.90 lakhs workers have been enrolled/registered under the scheme. The state-wise details of number of enrolment under the PM-SYM scheme is at Annexure. Life Insurance Corporation of India (LIC) is the Pension Fund Manager and shall be responsible for pension pay-out.

Annexure

Sl. No.	State/UT	Individual enrolments	Bulk enrolments
1	Haryana	802517	92157
2	Uttar Pradesh	618125	224155
3	Maharashtra	587940	10154
4	Gujarat	368539	
5	Chhattisgarh	208263	
6	Bihar	193132	
7	Odisha	163641	
8	Andhra Pradesh	150718	
9	Jharkhand	129188	
10	Madhya Pradesh	123999	
11	Rajasthan	102233	179305
12	Karnataka	98691	
13	West Bengal	74070	
14	Jammu and Kashmir	72198	
15	Tamil Nadu	56731	
16	Himachal Pradesh	41646	
17	Uttarakhand	34484	
18	Punjab	33076	
19	Telangana	31668	
20	Tripura	28717	
21	Assam	21312	
22	Kerala	10417	
23	Delhi	8002	

24	Nagaland	4701	
25	Chandigarh	3926	832
26	Manipur	3866	
27	Meghalaya	2872	
28	Arunachal Pradesh	2474	
29	Andaman and Nicobar Islands	2123	
30	Puducherry	1249	
31	Goa	971	
32	Daman and Diu	804	
33	Dadra and Nagar Haveli	759	
34	Mizoram	606	
35	Sikkim	122	
36	Lakshadweep	21	
Total		3983801	506603
		Grand Total	4490404

श्री उपसभापति : राज्य सभा की कार्यवाही अपराह्न दो बजे तक स्थगित की जाती है। The House is adjourned till 2.00 P.M.

[Answers to Starred and Unstarred Questions (Both in English and Hindi) are available as Part-I to this Debate, published electronically on the Rajya Sabha website under the link <https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise>]

The House then adjourned at five minutes past twelve of the clock.

*The House reassembled at two of the clock,
MR. DEPUTY CHAIRMAN in the Chair.*

GOVERNMENT BILL

The Arbitration and Conciliation (Amendment) Bill, 2021

SHRI DIGVIJAYA SINGH(Madhya Pradesh): Mr. Deputy Chairman, Sir, what about Rule 267?

MR. DEPUTY CHAIRMAN: Shri Mahesh Poddar to continue his speech.

श्री जयराम रमेश (कर्नाटक): सर, रूल 267 का क्या हुआ?

श्री उपसभापति : माननीय चेयरमैन साहब उस पर निर्णय ले चुके हैं, मैं उस पर दोबारा कुछ नहीं कह सकता। यह Ordinance replacing Bill है। हम सबकी Constitutional requirement है। इसकी तिथि आज खत्म होगी। ...**(व्यवधान)**... मैंने आप सबसे अनुरोध किया है। ...**(व्यवधान)**... श्री महेश पोद्दार जी, आप कल बोल रहे थे, आप अपना भाषण जारी रखें। Nothing else will go on record. मैं बार-बार आग्रह कर रहा हूँ। ...**(व्यवधान)**...

श्री महेश पोद्दार (झारखंड): उपसभापति महोदय, जैसा मैं कल कह रहा था कि मार्च, 2017 में Enemy Property (Amendment and Validation) Act, 2017 पर चर्चा हो रही थी। ...**(व्यवधान)**... मैं परेशान था कि इस बिल को पुराने समय से effective क्यों किया जा रहा है? ...**(व्यवधान)**... और वैसे बिल, जबकि राष्ट्रीय सम्पत्ति को राष्ट्र के लिए लेना हो, उसके लिए कानून की आवश्यकता क्यों पड़ रही है? ...**(व्यवधान)**... फिर मैंने जब माननीय जेटली जी का भाषण सुना तो पता चला कि कैसे राजा ऑफ महमूदाबाद द्वारा ...**(व्यवधान)**...

श्री उपसभापति : मेरा आग्रह है कि वेल में न आएं, कृपया अपनी सीट पर जाएं। अन्य कोई बात रिकॉर्ड पर नहीं जा रही है। ...**(व्यवधान)**...

श्री महेश पोद्दार : हमारे ही कानून को ढाल बनाकर कैसे लखनऊ के हज़रतगंज में महमूदाबाद किले को ...**(व्यवधान)**...

श्री उपसभापति : आप जानते हैं कि यह Ordinance replacing Bill है। आप सबसे अनुरोध है कि अपनी सीट पर जाएं। ...**(व्यवधान)**...

श्री महेश पोद्दार : जो देश की सम्पत्ति है, उसको निजी सम्पत्ति बताया जा रहा है। ...**(व्यवधान)**... मैं अपनी सरकार को धन्यवाद देना चाहता हूँ जो इन चीजों को रोकने के लिए उस समय The Enemy Property (Amendment and Validation) Act, 2017 लेकर आयी। ...**(व्यवधान)**...

आज जब मैं इस कानून को देख रहा हूँ, तो समझ में आता है कि क्यों इस कानून को back date से लाया गया और क्यों इस कानून की आवश्यकता पड़ी। ...**(व्यवधान)**... इसके पीछे भी महमूदाबाद किले जैसी बहुत सारी कहानियाँ हैं, जिनमें हमारे कानून को ढाल बना कर गलत तरीके से arbitration से award लिए जाते हैं। ...**(व्यवधान)**... इस Arbitration and Conciliation (Amendment) Bill, 2021 से ऐसी illegal practices को रोकने के लिए यह कानून लाया गया है। ...**(व्यवधान)**...

महोदय, The Enemy Property (Amendment and Validation) Act, 2017 की तरह जब इस बिल और संशोधन के प्रस्ताव को मैं देखता हूँ ...**(व्यवधान)**... तो मन में एक प्रश्न कौंधता है कि ऐसे बिल की या ऐसे संशोधन की आवश्यकता क्यों पड़ी? ...**(व्यवधान)**... विशेषकर आनन-फानन में ऑर्डिनैस लाने की ज़रूरत क्यों पड़ी, फिर retrospective effect से लाने की आवश्यकता क्यों पड़ी? ...**(व्यवधान)**... इससे यह पता चलता है कि कहीं न कहीं धुआँ है और अगर धुआँ है तो कहीं न कहीं आग भी होगी। ...**(व्यवधान)**... जब fire fighting का इंतज़ाम किया

जा रहा है तो स्वाभाविक है कि जो affected लोग हैं, उनके द्वारा हल्ला भी किया जाएगा। ...**(व्यवधान)**... महोदय, मैं यह पूछना चाहता हूँ कि यह आग कहां लगी है? ...**(व्यवधान)**... किसने यह आग लगायी है, किसने यह धोखाधड़ी की है ...**(व्यवधान)**... जिसके कारण यह कानून बनाना पड़ा है। ...**(व्यवधान)**... मैं समझता हूँ और माननीय मंत्री जी से मेरी यह अपेक्षा होगी कि वे देश को बताएं कि किन लोगों ने यह काम किया, ...**(व्यवधान)**... किस कारण से ऐसा कानून बनाना पड़ा, इसके पीछे क्या-क्या गड़बड़ियां हुईं और इसका इतिहास क्या है? ...**(व्यवधान)**... यह समझना आवश्यक है। ...**(व्यवधान)**... देश यह जानना चाहता है, भारत यह जानना चाहता है कि इस कानून की आवश्यकता क्यों पड़ी? ...**(व्यवधान)**... कहने का अभिप्राय यह है कि यदि बात भ्रष्ट तरीके से लिए गए अवाडर्स या contracts की हो रही है, ...**(व्यवधान)**... ऐसे मामलों पर स्टे के प्रावधान पर सदन चर्चा कर रहा है तो ज़ाहिर है कि देश को ऐसे कुछ मामलों से दो-चार होना पड़ा है, ...**(व्यवधान)**... हम भ्रष्ट गतिविधियों का शिकार भी हुए होंगे। ...**(व्यवधान)**...

महोदय, मेरी आशंका निर्मूल नहीं है। ...**(व्यवधान)**... देश लगातार तरक्की कर रहा है और हम आगे बढ़ रहे हैं। ...**(व्यवधान)**... हम ऐसे दौर में, जबकि पूरी दुनिया के बॉर्डर खत्म हो रहे हैं, ...**(व्यवधान)**... दुनिया भर की कंपनियां और निवेशक सरकारों के साथ और निजी क्षेत्रों के साथ contract कर रहे हैं, ...**(व्यवधान)**... तो एक आवश्यकता हो जाती है कि contract का पालन सही तरीके से हो। ...**(व्यवधान)**... वह contract सही तरीके से बने, supply, consultancy, ठेकेदारी, भुगतान, विवाद, arbitration, award आदि ...**(व्यवधान)**... पूरी चेन है और इस पूरी चेन में एक जगह भी यदि कोई बेईमानी होती है, ...**(व्यवधान)**... तो उसका प्रभाव पूरे देश पर पड़ता है, हर concerned व्यक्ति पर पड़ता है। ...**(व्यवधान)**... महोदय, करदाता और ultimately सर्वप्रथम...**(व्यवधान)**... यहां की पब्लिक होती है, करदाता होता है। उन्हें पता भी नहीं चलता है कि उनकी गाढ़ी कमाई पर डाका पड़ गया है। ...**(व्यवधान)**... मैं मंत्री जी से फिर अनुरोध करूंगा कि वे इस सदन को बताएं कि ऐसी गड़बड़ कब हुई, ...**(व्यवधान)**... पूरी चेन में गड़बड़ी कहां-कहां हुई है, कब-कब हुई है, यह देश जानना चाहेगा। ...**(व्यवधान)**...

महोदय, मेरी जानकारी में पिछले कुछ वर्षों में कई bilateral agreements भी cancel किए गए हैं, ...**(व्यवधान)**... जहां सरकार litigation में है, कई राज्य सरकारें भी litigation में हैं, तो करार रद्द करने की आवश्यकता क्या पड़ी? ...**(व्यवधान)**...

महोदय, इसमें जो प्रावधान किए गए हैं, उनमें clause-3 में एक 'परन्तुक' लगाया गया है, ...**(व्यवधान)**... जिसमें आर्बिट्रेशन और कैंसिलेशन एक्ट, 1996 में संशोधन का प्रस्ताव है, जिसमें सेक्शन-36 में सब-सेक्शन-3 में एक 'परन्तुक' जोड़ने का है ...**(व्यवधान)**... कि यदि किसी कारण से, बेईमानी से भी अगर *prima facie* कहीं न कहीं गड़बड़ की आशंका है, तो कोर्ट उस award को stay कर देगा। ...**(व्यवधान)**...

महोदय, हम सब जानते हैं, जो लोग भी व्यापार से संबंधित हैं, ...**(व्यवधान)**... वे जानते हैं कि बहुत सारी गड़बड़ियां होती हैं और अगर वह अवार्ड गलत तरीके से लिया जाता है, ...**(व्यवधान)**... दिया जाता है तो उसके बाद में उसको स्टे कराने के लिए सेक्शन-34 में जब हम कोर्ट में जाते हैं तो वर्षों लग जाते हैं। ...**(व्यवधान)**... इस बीच में**(व्यवधान)**.... award को

implement करने के लिए पूरी कोशिश की जाती है।(व्यवधान).... यह एक अन्याय है।(व्यवधान).... मैं समझता हूँ कि इस कानून के द्वारा यह अन्याय cancel होगा।(व्यवधान)....

महोदय, दूसरा जो प्रावधान किया गया है....(व्यवधान).... उसमें जो पुराना Section 8 था(व्यवधान).... उसमें एक list थी कि यही लोग arbitrators बनेंगे।(व्यवधान).... उस list को हटा दिया गया। क्यों?(व्यवधान).... क्योंकि जब हम देख रहे हैं कि भारत को एक मध्यस्थता केन्द्र का वैश्विक केन्द्र बनाना है, तो हमें उसका विस्तार करना पड़ेगा।(व्यवधान)....

तीसरा यह कि arbitration कौन लोग कर सकेंगे,(व्यवधान)....उसके लिए सक्षम व्यक्ति कौन होंगे?(व्यवधान)....उसके लिए सरकार ने बहुत बड़ा निर्णय लिया है।(व्यवधान).... उसने अपने हाथ में निर्णय नहीं रखा है(व्यवधान).... और न ही किसी कोर्ट को दिया है(व्यवधान).... बल्कि Arbitration Council of India को ये सारे अधिकार दिए गए हैं।(व्यवधान).... इसके कारण से विश्व के विद्वान लोग arbitration बनने के लायक हो जाएंगे।(व्यवधान)....

महोदय, हम यदि यह देखें, तो कुछ लोग यह कह सकते हैं कि 'Justice delayed is justice denied'. इसमें कुछ देरी की आशंका हो सकती है। महोदय, हमें इसके साथ ही यह भी नहीं भूलना चाहिए कि हमारी भारतीय कानून व्यवस्था का एक दूसरा प्रावधान है कि चाहे 100 मुजरिम छूट जाएं, लेकिन एक गैर - मुजरिम को सजा नहीं मिलनी चाहिए। मैं इस भावना के साथ....(व्यवधान).... जब प्रधान मंत्री जी चौकीदारी की बात करते हैं, तो वह चौकीदारी(व्यवधान).... जहां-जहां(व्यवधान).... जो बेईमानी हो रही है(व्यवधान).... उसको रोकने के लिए प्रावधान किए गए हैं।(व्यवधान).... इसके द्वारा और कड़े प्रावधान किए जाएंगे।(व्यवधान).... मैं इस बिल का पुरजोर समर्थन और स्वागत करता हूँ।(व्यवधान).... मैं हाउस से भी अनुरोध करूंगा कि इस बिल के प्रावधानों का स्वागत करे, धन्यवाद।

श्री उपसभापति : डा. अमर पटनायक।(व्यवधान).... पटनायक जी, केवल आपकी बात ही रिकॉर्ड पर जाएगी।(व्यवधान)....

DR. AMAR PATNAIK (Odisha): Sir, on this particular Amendment, I will just start with the fact that it brings out a few words which are very important. ...*(Interruptions)*... One is, 'where the court is satisfied that a *prima facie* case is made out'; that is an important part. ...*(Interruptions)*... Second is, 'the arbitration agreement or contract which is the basis of the award or making of the award'. ...*(Interruptions)*... These are the two aspects; and the third aspect is, 'whether it is induced or affected by fraud or corruption'. So, I will talk about these three aspects. ...*(Interruptions)*...

Now, we find that under Section 34 (2)(a) of the Act which has to be read with Section 36, it states that 'An award shall not be set aside merely on the ground of an erroneous application of the law or by re-appreciation of evidence.' ...*(Interruptions)*... So, the question of re-appreciation of evidence is not provided

for in Section 34. ...*(Interruptions)*... It is not an appeal provision. But how is it possible that a *prima facie* case can be made out without first providing for it in Section 34? This is something which the hon. Minister will be able to clarify. ...*(Interruptions)*...

The second aspect that I would like to highlight is that appreciation or any issue of fraud is a mixed fact of law as well as facts, and therefore it cannot be summarily decided unless it is proved. ...*(Interruptions)*... And that particular proving would require that they would have to take evidence from sources other than what was provided in the initial arbitral award. ...*(Interruptions)*... So, I will really not know how this particular provision will be implemented unless the court is able to reopen the entire case in which case, as was being said by the hon. Member, Poddarji, this might delay the entire process in which case the very purpose of bringing this 2015 Amendment Act would probably get defeated. ...*(Interruptions)*...

The second point is, the issue of having the Eighth Schedule, the Eighth Schedule being completely omitted. ...*(Interruptions)*... I would like to kindly point out that this particular provision which was introduced in the last Amendment has actually not even come into force. ...*(Interruptions)*... The Arbitral Commission has not yet been formed. ...*(Interruptions)*... Therefore, I really do not know how the Arbitrators will be appointed in the absence of this particular provision where there will be a vacuum now. ...*(Interruptions)*... I think, the hon. Minister will address this particular issue.

With these couple of observations which I am sure the hon. Minister will address, I support the Bill. Thank you so much. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Thank you, Dr. Amar Patnaik. Shri P. Wilson; absent. ...*(Interruptions)*... Shri Ayodhya Rami Reddy. ...*(Interruptions)*...

SHRI AYODHYA RAMI REDDY (Andhra Pradesh): Sir, at the outset, I thank the Chair for permitting me to speak on this important Bill, the Arbitration and Conciliation (Amendment) Bill, 2021. ...*(Interruptions)*...

Sir, as you are aware, the Arbitration Act was enacted with a view to consolidate and amend the law relating to domestic arbitration, international commercial arbitration, enforcement of foreign arbitral awards and the law relating to conciliation. The Amendment ensures that all the stakeholders get an equal

opportunity from the Indian courts to seek unconditional stay of enforcement of arbitral awards where the underlying arbitration agreement or making of the arbitral award is induced by fraud or corruption. ..(*Interruption*)... The Amendment also aims to promote India as a hub of international commercial arbitration. The proviso inserted by the Bill stipulates that the court, if satisfied that a *prima facie* case of fraud or corruption has been made out, shall stay the award unconditionally pending disposal of the challenge under Section 34 of the Arbitration Act. The Amendment will prove quite helpful in cases where inherent illegality by fraud or corruption has been *prima facie* shown in court. However, it will be interesting to see how the courts interpret the burden of proving a *prima facie* case of fraud or corruption. ...(*Interruptions*)...

The provision of the Bill will also be tested in instances where parties use it to stall the operation of an award by filing a Section 36-application and waste precious time of court. Courts will have to be cautious in formulating a test for granting an unconditional stay on the operation of the award. ...(*Interruptions*)...

The Bill seeks to omit the Eighth Schedule of the Act which laid down the qualifications, experiences and norms for accreditation of arbitrators and also specify by regulations the qualifications, experience and norms for accreditation of arbitrators. ...(*Interruptions*)...

The 2021 Amendment directly addresses that concern by removing the Eighth Schedule altogether from the Act and replacing it with 'the regulations'. It means that the accreditation of arbitrators will now be governed by the criteria laid down in these 'regulations'. It confirms that the concerns of the international arbitration community are reaching the ears of the Indian policy-makers, which is a very welcome step. ...(*Interruptions*)...

The qualifications of the arbitrators are now to be specified by regulations, which have not yet been notified. However, what these 'regulations' might be and by when they would be released, are some of the questions that have been left unanswered. It is only hoped that practitioners and key stakeholders would be consulted in finalizing these regulations to prevent any further controversy on this issue. ...(*Interruptions*)...

Sir, in view of the above, our Party supports the Arbitration of Conciliation (Amendment) Bill, 2021. Thank you, Sir. ...(*Interruptions*)...

श्री उपसभापति : माननीय विशम्भर प्रसाद निषाद जी, आपका नाम बोलने के लिए है।...(*व्यवधान*)...प्लीज़। श्री के. सोमप्रसाद जी; absent...(*व्यवधान*)... प्रो. मनोज कुमार झा जी,

कृपया अपनी सीट पर जाएं और बोलें। ...(व्यवधान)... बाकी सब लोग अपनी सीट पर जाएं। माननीय एलओपी कुछ कहना चाहते हैं।

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे) : सर, मैं आपसे रिक्वेस्ट करता हूँ कि जितने भी अपोज़िशन के नेता लोग हैं, राज्य सभा मैम्बर्स हैं और ऑल पार्टीज़ के नेता हैं, वे सभी इस जगह खड़े होकर आपसे रिक्वेस्ट कर रहे हैं कि रूल 267 के तहत पहले हमें चर्चा करने का मौका दीजिए। सर, दिल्ली के बॉर्डर पर कम से कम रोज़ाना हज़ारों लोग बैठकर...(व्यवधान)...

श्री उपसभापति: हम इस पर discuss नहीं कर रहे हैं, आपने कहा...(व्यवधान)...

श्री मल्लिकार्जुन खरगे : 275 से ज्यादा लोग अब तक अपनी जान दे चुके हैं और 104 दिन ...(व्यवधान)...

श्री उपसभापति: हम इस पर discuss नहीं कर रहे हैं।...(व्यवधान)...

श्री मल्लिकार्जुन खरगे: सर, एक मिनट, मैं ऐसा क्यों बोल रहा हूँ? ...(व्यवधान)...

श्री उपसभापति : माननीय एलओपी ...(व्यवधान)... मैं किसी को भी एलाउ नहीं कर रहा हूँ। ...(व्यवधान)...प्लीज़, प्लीज़...(व्यवधान)... take your seats. मैं किसी को इजाज़त नहीं दे रहा हूँ। माननीय एलओपी जी ने कहा, मैंने उन्हें इजाज़त दी और उन्होंने अपनी बात कही। आपने सुना...(व्यवधान)...एक मिनट, प्लीज़...(व्यवधान)... माननीय चेयरमैन साहब इस पर रूलिंग दे चुके हैं और आप सब लोग इतने अनुभवी हैं। सरकार में रहने और सरकार चलाने का आपका लंबा अनुभव है, यह Ordinance replacing Bill है। ...(व्यवधान)... मैं अनुरोध करूंगा कि कृपया कार्यवाही चलने दें और इसको either way dispose of करें। यह हाउस की परंपरा रही है। मैंने पिछले कई दशकों से देखा है कि Ordinance replacing Bill पर हाउस कैसे काम करता रहा है। कृपया उसके पालन में मेरा सहयोग करें। आप तो बहुत वरिष्ठ सदस्य हैं। आप जानते हैं कि माननीय चेयरमैन जिस पर decision दे चुके हैं, मैं उस पर कुछ नहीं कह सकता हूँ। इसलिए मेरा आग्रह होगा और मैं आप सबसे करबद्ध प्रार्थना करता हूँ कि कृपया इस बिल के महत्व को देखते हुए ...(व्यवधान)... इसके Constitutional obligation को देखते हुए, हम कम से कम इसको either way dispose of करें। ...(व्यवधान)... कृपया इस पर अपनी बात जारी रखें।

श्री मल्लिकार्जुन खरगे: हम हाउस में डिस्टर्ब करने नहीं आए हैं। ...(व्यवधान)... हम हाउस को smoothly चलाने के लिए आए हैं।...(व्यवधान)...

श्री उपसभापति: प्लीज़, आपस में बात न करें।...(व्यवधान)...

श्री मल्लिकार्जुन खरगे: आप लोग चुप रहें, यह सबको मालूम है...(व्यवधान)... I know everybody. ...*(Interruptions)*... I know everybody. ...*(Interruptions)*...

श्री उपसभापति: प्लीज़। हाउस की परंपरा रही है और मैं आपसे निवेदन करता हूँ कि जब माननीय एलओपी बोलते हैं, तो शांति रखते हैं। ...*(व्यवधान)*... हम सुन रहे हैं, अब आप अपनी बात कहें। ...*(व्यवधान)*... प्लीज़, आप में से कोई आपस में बात न करें। ...*(व्यवधान)*...

श्री मल्लिकार्जुन खरगे: सर, मेरा इतना ही कहना है कि हमने डेमोक्रेटिक प्रोसीजर के तहत ही आपको रूल 267 के तहत नोटिस दिया था। ...*(व्यवधान)*... जब मेम्बर्स हाउस में यहां खड़े हैं, तो आप दूसरे बिल कैसे ले सकते हैं? ...*(व्यवधान)*... यह तो डेमोक्रेसी ...*(व्यवधान)*...

श्री उपसभापति: माननीय एलओपी, डेमोक्रेटिक प्रोसेस के तहत ...*(व्यवधान)*...

श्री मल्लिकार्जुन खरगे: यह जो हो रहा है वह रूल्स ऑफ प्रोसीजर के खिलाफ भी है और कॉन्स्टिट्यूशन के खिलाफ भी है। ...*(व्यवधान)*... वे हमें रूल्स सिखाते हैं। ...*(व्यवधान)*...

श्री उपसभापति: माननीय एलओपी, यह रूल्स एंड प्रोसीजर के तहत है, डेमोक्रेटिक नॉर्म्स के तहत, हाउस के रूल्स ऑफ प्रोसीजर के तहत है कि माननीय चेयरमैन ने जब decision दे दिया, तो हम उसको दोबारा शुरू नहीं कर सकते हैं ...*(व्यवधान)*... He has raised a point of order. ...*(Interruptions)*...

श्री मल्लिकार्जुन खरगे: सर, बिल नहीं ले सकते हैं ...*(व्यवधान)*...

श्री भूपेन्द्र यादव (राजस्थान): सर, मेरा प्वाइंट ऑफ ऑर्डर है, रूल 169 ...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: Nothing is going on record. ...*(Interruptions)*... माननीय चेयरमैन साहब ने ऑलरेडी इस अपना ओपिनियन दे दिया है, फाइनल निर्णय ले लिया है और मैं उस पर कुछ नहीं कर सकता हूँ, उस पर मेरी लिमिटेशन्स हैं, यह बात आपको क्लियर है। ...*(व्यवधान)*... Nothing is going on record. ...*(Interruptions)*... आप अपनी बात रखें।

श्री भूपेन्द्र यादव: सर, रूल 169 है। खरगे साहब बहुत सीनियर मेम्बर हैं, हमारे अपोज़िशन के लीडर हैं, उन्होंने रूल 267 में नोटिस दिया, यह ठीक है। उसके बाद सुबह हमारे जो संसदीय कार्य मंत्री हैं, उन्होंने अगले हफ्ते का हाउस का जो बिज़नेस है, वह पढ़ा और बिज़नेस में उन्होंने यह स्पष्ट रूप से कहा कि सरकार मिनिस्ट्री ऑफ एग्रीकल्चर और फार्मर्स पर डिस्कशन करने वाली है। सर, Rule 169 (vii) says, "It shall not anticipate discussion of a matter which is likely to be discussed in the same session." जब एक सेशन के लिए सरकार कह चुकी है कि मिनिस्ट्री पर चर्चा होने वाली है, तो यह नोटिस ही अपने आप में inadmissible

है।...**(व्यवधान)**...क्योंकि ये एक illegal notice में illegal तरीके से संसद को चलने नहीं देना चाहते हैं।...**(व्यवधान)**... आप यह कौन सा रूल बता रहे हैं?...**(व्यवधान)**...

श्री उपसभापति: प्लीज़। मैं अनुरोध करूंगा कि आप अपनी सीट पर जाएं।...**(व्यवधान)**...श्री कनकमेदला रवींद्र कुमार। प्लीज़, आप बोलें। आपकी बात ही रिकॉर्ड में जा रही है, कुछ और रिकॉर्ड में नहीं जा रहा है।

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I am thankful to the hon. Deputy Chairman for giving me the opportunity to speak on this Bill. The object of the proposed Amendment is that a need was felt to ensure that all the stakeholders ...*(Interruptions)*... get an opportunity to seek unconditional stay of enforcement of arbitral awards and to promote India as a hub of international arbitrations by attracting eminent arbitrators. ...*(Interruptions)*...

श्री उपसभापति: प्लीज़। कोई और बात रिकॉर्ड में नहीं जा रही है। सिर्फ रवींद्र कुमार जी की बात रिकॉर्ड में जा रही है।...**(व्यवधान)**....

SHRI KANAKAMEDALA RAVINDRA KUMAR: I need some clarifications from the hon. Minister with regard to the proposed Amendment. The purposes mentioned are that it is user-friendly, cost-effective, speedy disposal as well as neutrality of the arbitrator. As far as the speedy disposal of cases is concerned, I would like to know whether this is giving unconditional stay to proceedings, or to the awardees a speedy implementation of this. So, the intent of the Bill itself is very much doubtful. ...*(Interruptions)*...

The first point is with regards to unconditional stay. Section 36 of the Act is very clear about it. ...*(Interruptions)*... I would like to refer to Section 36, clause 3, "upon filing of an application for stay of the operation of the arbitral award, the court may, subject to such conditions as it may deem fit, grant stay". ...*(Interruptions)*...

In case of fraud, if there is coercion or there is undue influencing or if there is corruption, definitely, the court is having absolute authority to grant stay of the operation of such awards for the reasons to be recorded in writing. ...*(Interruptions)*... Then, what else is required to have a stay? Grant of stay is purely within the discretion of hon. court. ...*(Interruptions)*...

However, Section 36(3) is sufficient to grant stay on the operation of award and there is no need to make a provision for unconditional stay further. ...*(Interruptions)*... The proposed Amendment may cause delay in proceedings further. ...*(Interruptions)*...

Another aspect is with regard to retrospective effect. The Bill lacks logic and reasoning. ...*(Interruptions)*... If it is implemented with retrospective effect, it means that all the cases, in which awards are already passed and appeal is pending, are going to be affected because of this particular stipulation. ...*(Interruptions)*...

We have to be the hub of international arbitration. We want to make India the hub of arbitration. How will the businessmen and investors come if provisions are put in this Bill which will result in delay of arbitration proceedings by virtue of these Amendments? ...*(Interruptions)*...

The second Amendment is with regard to omission of Eighth Schedule. By virtue of Section 43(1), the qualifications and experience of an arbitrator are very clear. ...*(Interruptions)*... Now, the Parliament has the right to prescribe the qualification of an arbitrator. This right is being taken away by virtue of omission of Eighth Schedule. We have to create a mechanism to see that there is a minimum judicial interference in the award passed through arbitration. ...*(Interruptions)*... Will this proposed Amendment serve the purpose or not? I seek these clarifications from the hon. Minister. However, I support the Bill.

MR. DEPUTY CHAIRMAN: Now, Shri Satish Chandra Misra, not present. ...*(Interruptions)*... Shrimati Vandana Chavan...*(Interruptions)*...

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, as a mark of protest, I don't wish to speak on the Bill. ...*(Interruptions)*... On the one side, we are agitating for the farmers of this country; on the other side, we are passing a Bill which favours the industrialists, which is absolutely not done. It is absolutely...*(Interruptions)*... Thank you, Sir. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Now, Shri Narain Dass Gupta. ...*(Interruptions)*... आपकी बात ही रिकॉर्ड पर जाएगी। आप बोलिए।...**(व्यवधान)**...

SHRI NARAIN DASS GUPTA (National Capital Territory of Delhi): Sir, when the House is not in order, how can I make my point? ...(*Interruptions*)... Please bring the House in order. ...(*Interruptions*)...

श्री उपसभापति: आप बोलना चाहते हैं, तो बोलिए। ...(*व्यवधान*)...

SHRI NARAIN DASS GUPTA: As the House is not in order, it is not possible for me to speak. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Now, Shri Vivek K. Tankha...(*Interruptions*)... Now, the Minister's reply...(*Interruptions*)...

विधि और न्याय मंत्री; संचार मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री रवि शंकर प्रसाद): सर, हम लोग जो यह अमेंडमेंट लाए हैं, इसका मकसद बहुत ...(*व्यवधान*)... सर, मैं बहुत कम बोलूंगा। ...(*व्यवधान*)... सर, आर्बिट्रेशन ऐक्ट की धारा 36 में इस बात का प्रावधान है कि कोई आर्बिट्रेशन अवॉर्ड set aside हो जाएगा, अगर वह पब्लिक पॉलिसी के खिलाफ होगा। पब्लिक पॉलिसी की खिलाफत किसको माना जाएगा - जो corruption, fraud से प्रभावित होगा। ...(*व्यवधान*)... यह straight बात है। ...(*व्यवधान*)... सर, हम लोगों ने सैक्शन 36 में ...(*व्यवधान*)... उसमें एक बात का प्रावधान था कि अब सीधा स्टे नहीं होगा, कोई चैलेंज करेगा, जब तक उसको कोर्ट स्टे नहीं करेगा, यह सैक्शन 36 का प्रोविज़न था। ...(*व्यवधान*)...

सर, आज के दिन हम यही कह रहे हैं कि अगर किसी अवॉर्ड को चैलेंज किया गया और अगर prima facie कोर्ट ने पाया कि यह fraud और corruption से प्रभावित है, तो कोर्ट स्टे करेगा। सर, हमें एक बात समझ में नहीं आती है कि करप्शन के नाम पर इनको परेशानी क्यों होती है? ..(*व्यवधान*).. क्या भारत में ऐसे अवॉर्ड दिए जाएं, जो करप्शन से प्रभावित हैं, ..(*व्यवधान*).. जहाँ सीबीआई की इन्क्वायरी चल रही है? ..(*व्यवधान*).. और ऐसे लोग collusive agreement के द्वारा अवार्ड देकर ..(*व्यवधान*).. टैक्सपेयर के पैसे को वापस करने की कोशिश कर ..(*व्यवधान*).. रहे हैं। ..(*व्यवधान*).. सर, हमारी एकमात्र कोशिश है कि भारत में ईमानदारी से आर्बिट्रेशन हो। ..(*व्यवधान*).. हमारी एकमात्र कोशिश है कि लोग टैक्सपेयर के पैसे को लूटकर न ले जाएं ..(*व्यवधान*).. अवार्ड में। ..(*व्यवधान*).. वही तो हम काम कर रहे हैं। ..(*व्यवधान*).. कुछ लोगों ने सवाल किया है कि prima facie का मतलब क्या होता है? ..(*व्यवधान*).. कोर्ट ने साफ-साफ कहा है कि, "A prima facie case does not mean proved to the hilt but a case which can be said to be certainly established if the evidence led in support of the same were believed."

सर, हमें एक चीज़ बताई जाए ..(*व्यवधान*).. हमें एक चीज़ बताई जाए कि अगर ..(*व्यवधान*).. ऐसे मामले में natural resources को लूटा दिया गया ..(*व्यवधान*).. उनकी सरकार

ने किया था ..(व्यवधान).. उनकी सरकार ने। ..(व्यवधान).. natural resources. ..(व्यवधान).. सर, आज मैं हाउस में कहना चाहूंगा कि natural resources, जिसको ..(व्यवधान).. सुप्रीम कोर्ट के द्वारा ..(व्यवधान).. ऑक्शन में देना था ..(व्यवधान).. उनके समय में उसे लुटा दिया गया। ..(व्यवधान).. कार्रवाई नहीं की गई। ..(व्यवधान).. सर, आज सीबीआई की इन्क्वायरी चल रही है। ..(व्यवधान).. मैं किसी कंपनी का नाम नहीं लूंगा, लेकिन वे लोग बाहर जाकर उसको ..(व्यवधान).. एन्फोर्स कर रहे हैं। ..(व्यवधान).. वे क्या कह रहे हैं? हजारों करोड़ रुपये दो ..(व्यवधान).. हमारे क्लेम पर। ..(व्यवधान).. तो पहले तो करप्शन से एग्रिमेंट करो ..(व्यवधान).. करप्शन से natural resources को ..(व्यवधान).. उस समय की सरकार कुछ काम करती नहीं थी ..(व्यवधान).. हमारी सरकार आई ..(व्यवधान).. सारी गड़बड़ी पकड़ी ..(व्यवधान).. और आज इन्क्वायरी हो रही है। ..(व्यवधान).. वे क्या कह रहे हैं? ..(व्यवधान).. हमको पूरा पैसा भी दो। ..(व्यवधान).. एक इनवेस्टर अमरीका में ..(व्यवधान).. एक इनवेस्टर दूसरी जगह पर है। ..(व्यवधान).. The larger question to be considered is: भारत के टैक्सपेयर का पैसा जाएगा न उनके अवार्ड में? ..(व्यवधान).. उनका या किसी और का नहीं जाएगा। ..(व्यवधान).. वे कार्रवाई करते नहीं हैं। ..(व्यवधान).. हम कानून से भारत के आर्बिट्रेशन के ईको सिस्टम को मजबूत कर रहे हैं। ..(व्यवधान).. ईमानदार कर रहे हैं। ..(व्यवधान).. उनको परेशानी हो रही है। ..(व्यवधान).. हम चाहते हैं कि वे परेशान हों। ..(व्यवधान).. क्योंकि नरेन्द्र मोदी जी की सरकार ईमानदारी से चलेगी। ..(व्यवधान).. इसीलिए हम लोगों ने यह कानून लाने की कोशिश की। ..(व्यवधान).. सर, जो बात हमारे दो-तीन मित्रों ने बताई ..(व्यवधान).. यह सारा कुछ स्टे के लिए है। ..(व्यवधान).. अगर वे जीत गए तो सेट असाइड हो जाएगा। ..(व्यवधान).. लेकिन इस सदन को एक बात समझनी पड़ेगी ..(व्यवधान).. कि भारत एक आज़ाद मुल्क है। ..(व्यवधान).. क्या एक आज़ाद मुल्क में कुछ व्यापारी अपने सिस्टम को एब्यूज कर natural resources लेंगे, ..(व्यवधान).. collusive contract करेंगे ..(व्यवधान).. और बाहर जाकर ..(व्यवधान).. एन्फोर्स करेंगे ..(व्यवधान).. हजारों करोड़ मांगेंगे? ..(व्यवधान).. उसको रोकने का एक ज़रिया इस कानून में ला रहे हैं। ..(व्यवधान).. इससे क्यों परेशानी हो रही है? ..(व्यवधान).. सर, यही तो सीधी बात है। ..(व्यवधान).. हम चाहते हैं कि भारत आर्बिट्रेशन का बड़ा सेंटर बने। ..(व्यवधान).. हमने रिफॉर्म किया है। ..(व्यवधान).. हम institutional reforms.. (Interruptions).. आर्बिट्रेशन को बढ़ाना चाहते हैं ..(व्यवधान).. और आर्बिट्रेशन काउंसिल भी बना रहे हैं ..(व्यवधान).. जिसमें हम आर्बिट्रेशन को ..(व्यवधान).. ग्रेडिंग करेंगे ..(व्यवधान).. institutions की ..(व्यवधान).. ताकि वह अच्छा आर्बिट्रेशन बनाए। ..(व्यवधान).. सर, हम Schedule 'A' क्यों हटा रहे हैं? ..(व्यवधान).. बहुत सिम्पल सी बात है कि ..(व्यवधान).. Arbitration Council ही तय करे कि arbitrator की क्वालिटी क्या हो, उनकी गुणवत्ता क्या हो? ..(व्यवधान).. उनकी एलिजिबिलिटी क्या हो? ..(व्यवधान).. कानून से नहीं ..(व्यवधान).. हम आर्बिट्रेशन काउंसिल को अटॉनमी दे रहे हैं। ..(व्यवधान).. जो सुप्रीम कोर्ट के रिटायर्ड जज हेड करेंगे। ..(व्यवधान).. सर, यही तो सिम्पल कानून है। ..(व्यवधान).. सर, हम कहना चाहते हैं ..(व्यवधान).. हम यह ऑर्डिनेंस इसलिए लाए ..(व्यवधान).. क्योंकि हमें भारत के टैक्सपेयर का पैसा बचाना था ..(व्यवधान).. कर रहे थे ..(व्यवधान).. इसीलिए यह एक national compelling necessity है ..(व्यवधान).. इस बिल को पास करना। ..(व्यवधान).. हमें बहुत पीड़ा है कि हमारे विपक्ष के लोग एक दिन के लिए

..(व्यवधान)..देश हित के इस कानून को रोकने में लगे हुए हैं। ..(व्यवधान)..यह बहुत दुर्भाग्यपूर्ण है। ..(व्यवधान)..यह बिलकुल वैधानिक है और मैं आपसे आग्रह करूंगा कि कृपा कर के इसे पारित करने की अनुमति दें।

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill further to amend the Arbitration and Conciliation Act, 1996, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill.

Clauses 2 to 5 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

MR. DEPUTY CHAIRMAN: The Minister to move that the Bill be passed.

SHRI RAVI SHANKAR PRASAD: Sir, I move:

That the Bill be passed.

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: The House stands adjourned to meet at 1100 hours on Monday, the 15th March, 2021.

The House then adjourned at thirty-two minutes past two of the clock till eleven of the clock on Monday, the 15th March, 2021

PUBLISHED UNDER RULE 260 OF RULES OF PROCEDURE AND CONDUCT OF
BUSINESS IN THE COUNCIL OF STATES (RAJYA SABHA)